

[Shri Morarji Desai]

the necessary changes, wherever it is necessary to do so. But that should be consistent with the line that we have chalked out for our programme. The socialist programme that we have before us is not going to be deflected by any criticism one way or the other. Therefore any violent criticism on anything is not very helpful. Criticism must be constructive and not violent. That is all that have to plead with my hon. friend.

I do not think, Sir, that I need take the time of the House about these matters at all because it is not possible for me to give any detailed information about the subjects touched by hon. Members in their speeches on the Finance Bill. They are of course entitled to say whatever they have to say but I hope they will also recognise my inability to satisfy them within an hour and a half by getting all the information they want on these subjects.

I hope that the Finance Bill will be adopted by the House.

Mr. Chairman: The question is:

"That the Bill to continue for the financial year 1962-63 the existing rates of income-tax and super-tax and to provide for the continuance of certain commitments under the General Agreement on Tariffs and Trade and the discontinuance of the duty on salt for the said year be taken into consideration."

The motion was adopted.

Mr. Chairman: We shall now take up the consideration of the clauses. There are no amendments. I shall, therefore, put all the clauses together.

The question is:

"That clauses 1 to 4, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted.

Clauses 1 to 4, the Enacting Formula and the Long Title were added to the Bill.

Shri Morarji Desai: Sir, I beg to move:

"That the Bill be passed."

Mr. Chairman: The question is:

"That the Bill be passed."

The motion was adopted.

14.05 hrs.

TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL

The Minister of Transport and Communications (Dr. P. Subbarayan) Sir, I beg to move:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration."

I think many words are not needed from me because this is a measure which is badly needed. Copper wire thefts are becoming more and more common. We have been trying our best to prevent this. But the punishment provided in the old Bill has not been found to be commensurate with the offence and magistrates even for the second offence have not given deterrent punishment. The punishment for the first offence is left entirely to the discretion of the magistrate, but for the second offence penalties are being increased both by way of imprisonment and fine. I hope that the House will agree to the Bill being passed.

Mr. Chairman: The question is:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration."

The motion was adopted.

Mr. Chairman: Let us now take up the consideration of clauses. There are no amendments to clauses 2 and 3. I shall put them together. The question is:

lawful Possession)

Amendment Bill

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1 (Short Title)

Amendment made:

Page 1, line 4,—

for "1961" substitute "1962" (2).

(Dr. P. Subbarayan)

Mr. Chairman: I shall now put clause 1 to the House.

The question is:

"That clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

Page 1, line 1,—

for "Twelfth Year" substitute "Thirteenth Year" (1).

(Dr. P. Subbarayan)

Mr. Chairman: The question is:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The long Title was added to the Bill.

Dr. P. Subbarayan: Sir, I beg to move:

"That the Bill, as amended, be passed."

I am very grateful to the House for having given such an easy passage to this Bill.

Mr. Chairman: The question is:

"That the Bill, as amended, be passed."

The motion was adopted.

14.09½ hrs.

RAILWAY BUDGET—GENERAL DISCUSSION

Shri Braj Raj Singh (Firozabad): May I enquire how much time is fixed for this item?

Mr. Chairman: Five hours, but it all depends . . .

Shri Narasimhan (Krishnagiri): Sir, a couple of days back the Prime Minister, while addressing the Federation of Indian Chambers of Commerce and Industry, referred to the inability of the transport system, the power and the coal production to keep pace with the rising tempo of the industrial expansion of the country. It was almost like a criticism and a comment. We have only recently gone through the General Elections and the country is going to have a period of five years under the tutelage of the new Parliament. Therefore, it was possible for him to take a detached view of things and make a review of the work of the 5 years. In that context, he did see that while on the one hand, the plans for our development are there, unless there is support given by power, electricity, coal and other things, unless they are also coordinated, one to support the other, all our aims would not be fulfilled. It is in this context that we have to view our present Railway Budget also.

The economic survey accompanying the General Budget also mentions that the industrial development will not be to our expectations unless the transport system also rose to the occasion. Therefore, the Railway Minister, as was expected, in his speech hoped that he would get further allotments for the development of our railways.

It has also to be seen whether it would be better or not to go in for large-scale electrification of railway traction. Where we have a single line areas run by steam, they can easily be converted into single track electric traction; and where we have single